

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:7831

ANSWERED ON:17.05.2002

INSTITUTION OF ANTI-DUMPING AGAINST INDIA BY US

A. VENKATESH NAIK;UMMAREDDY VENKATESWARLU

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether US Government has instituted five cases of anti-dumping and anti-subsidy against Indian imports;
- (b) if so, the details of such cases instituted by the US Government on Indian exports;
- (c) the reaction of the Indian Government thereto;
- (d) whether any negotiations has been held to resolve this issue; and
- (e) if so, the details of steps proposed by Indian Government to ensure free passage for Indian exports to USA?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI RAJIV PRATAP RUDY)

(a) & (b): Since 2001 USA initiated antidumping and countervailing duty investigations against India on imports of : certain hot-rolled cartoon steel flat products; oleoresin paprika; polyethylene terephthalate film, sheet and strip (PET); silico-managanese; cold rolled cartoon steel flat products and oil country tubular goods (OCTG).

(c) to (e) : Government provided all support to Indian companies in responding to such investigations. The procedures for conduct of Antidumping and Countervailing duty investigations are well established and have to be followed till the stage of final determination. The results can be appealed before the US Court of International Trade and the matter can be taken to the WTO Dispute Settlement Body. Depending on the merits of each case, such options are pursued to avoid to the extent possible, such Antidumping and Countervailing duties.